

F.No.D.26016/8/10-Ad.II(LA)
Government of India
Ministry of Law and Justice
Department of Legal Affairs

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New Delhi, the 3rd February, 2011

Subject: Disposal of one Ambassador car of Department of Legal Affairs- Regarding

It is proposed to dispose one Ambassador Car No. DL 2CM-1759 of the Department of Legal Affairs. A Public Notice and Detailed Terms and Conditions are enclosed Annexure I & II.

It is requested that the Public Notice and Detailed Terms and Conditions may be hosted on the Website of Department of Legal Affairs. As the tenders have to be opened on 22.2.2011, this may be given TOP PRIORITY.



(C.O.Rajan)
Deputy Secretary(Admn.)

Ms. N.Rema, Sr.Systems Analyst,
Department of Legal Affairs,
Shastri Bhawan,
New Delhi.

Government of India
Ministry of Law and Justice
Department of Legal Affairs
Admn.II(LA)

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Dated: 3.2.2011

PUBLIC NOTICE

Sealed tender is invited for disposal of one condemned staff car of the Department of Legal Affairs as per the details given below:

Ambassador Model 2000 Regd. No.DL 2 CM-1759

The tender along with earnest money of Rs. 5000/- (Rupees five thousand only) in respect of car in the form of Pay Order/Demand Draft in favour of Cash Officer, Ministry of Law and Justice, Department of Legal Affairs, New Delhi should reach the undersigned latest by 22nd February, 2011 by 15.00 hrs. The tender will be opened at 16.00 hrs on the same day in Room No. 433 'A' Wing, Shastri Bhawan, New Delhi. The highest tenderer shall be required to deposit full amount of the tender to the Cash Officer, Ministry of Law and Justice, Department of Legal Affairs, Shastri Bhawan, New Delhi within 2 days of acceptance of tender in this regard failing which the earnest money will be forfeited. The undersigned reserves the right to reject the tenders without assigning any reason. The detailed terms and conditions may be seen on website of the Department of Legal Affairs: <http://lawmin.nic.in> or can be obtained on request.



(C.O.Rajan)

Deputy Secretary to the Govt. of India

Tel. 2338 87 63

**TERMS AND CONDITIONS FOR DISPOSAL OF VEHICLES OF
DEPARTMENT OF LEGAL AFFAIRS**

Department Of Legal Affairs intends to dispose of the following vehicle which is lying in the parking of Shastri Bhavan, New Delhi

Type	Vehicle No.	Model No.
Ambassador	DL2CM-1759	. 2000

The terms and conditions for the disposal of the vehicles are as follows:-

1. The firm/tenderer interested to purchase the vehicle may send their quotation in the proforma given below alongwith earnest money of Rs.5000/- only in respect of the vehicle in the form of DD drawn in favour of Cash Officer, Department of Legal Affairs in a sealed cover superscribed as quotation for old and condemned staff car.
2. The quotation may be addressed to Deputy Secretary(Admn), Department of Legal Affairs, Room No.433, A Wing, Shastri Bhavan, New Delhi and sent so as to reach on or before 3 P.M. on 22.2.11. The quotations will be opened on the same day, i.e. 22.2.11 at 4 P.M. in the presence to tenderers or their representatives who wish to be present at that time.
3. The vehicles will be disposed off on "as is where is basis".
4. The successful tenderer will have to remove the vehicle at their own expenses immediately if his quotation is accepted and after making the required payment.
5. The bidders have to attach an attested copy of Ration card, Voters Identity Card, PAN Card and two recent passport size photographs duly attested.
6. The successful tenderer will be responsible for getting the registration certificate of the vehicle in his name expeditiously. The Department of Legal Affairs will not be responsible for any lapse on the successful tenderer's part in this regard.
7. The bidders will not be allowed to withdraw their bids failing which their earnest money will be forfeited.
8. Quotations received after due date/time and without earnest money will not be entertained.
9. The successful bidder who takes possession would be responsible for the bonafide use of the vehicles.
10. Employees of Ministry of Law & Justice are not eligible to participate in this bid.
11. The Department of Legal Affairs reserves the right to accept or reject any/all the quotations without assigning any reason.

PROFORMA FOR QUOTATION

Type	Vehicle No.	Model No.	Earnest money DD No.	Amount quoted
Ambassador	DL2CM-1759	. 2000		

Signature
Address